Written Answers to

Inter-State boundary dispute between Assam and its neighbouring States

3744. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of any inter-State boundary dispute between Assam and its neighbouring States, particularly, with Mizoram and if so, the details and the status thereof; and
- (b) the measures taken by the Central Government to amicably solve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) There are some issues relating to demarcation of boundaries between the states of Assam-Nagaland, Assam-Arunachal Pradesh, Assam-Meghalaya and Assam-Mizoram. The approach of the Central Government has consistently been that inter-state boundary disputes can be resolved only with the willing cooperation of the state Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding. The Government of Assam had filed original Suit No. 2/88 and 1/89 in the Supreme Court of India for demarcation of boundaries between the states of Assam-Nagaland and Assam-Arunachal Pradesh, respectively. The Supreme Court of India has appointed a Local Commission for identification of the boundaries of the States of Assam-Nagaland and Assam-Arunachal Pradesh. While hearing an application filed by Government of Nagaland in Original Suit No. 2/88, the Supreme Court vide its order dated 20.08.2010, inter alia, directed that apart from continuation of the Local Commission, possibility to resolve the issue through mediation may also be explored and for this purpose appointed two Co-mediators. Co-mediators, after series of meetings with the Governments of Assam and Nagaland and other stakeholders, submitted a report to the Supreme Court of India in October, 2013. In respect of Assam-Arunachal Pradesh boundary dispute, the Local Commission has submitted its final report to the Supreme Court of India in June, 2014.

In so far as, boundary dispute between Assam and Meghalaya and Assam-Mizoram is concerned, the Central Government has advised both the State Governments to settle the dispute amicably.

Exodus of Reangs/Tuikuk from Mizoram

3745. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Reangs/Tuikuk who exodussed from Mizoram do not want to come back to Mizoram from Tripura despite positive efforts of Government of Mizoram and if so, the details thereof;

- (b) the root cause of the exodus of Reangs from Mizoram and the details of reasons therefor; and
- (c) the measures taken by the Central Government for permanent solution to the plight of Reangs in Mizoram?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes Sir. Despite several efforts by the Government, the repatriation process was disrupted on several occasions due to resistance by Mizo NGOs and also resistance by some Bru leaders due to their own vested interests.

- (b) Due to ethnic tension between Reang tribals and Mizos, about 30,000 Reang (Bru) people (about 5000 families) from Western Mizoram migrated from October, 1997 onwards. The Bru migrants are sheltered in the six relief camps set up in Kanchanpur District of North Tripura .
 - (c) The details are given in Statement.

Statement

Measures taken by Government for permanent solution to the plight of Reangs in Mizoram

Ministry of Home Affairs has been extending grants-in-aid to Government of Tripura since 1997-98 for maintenance of Brus lodged in various relief camps for providing relief items like Rice, Ration/Cash *dole etc.* and to Government of Mizoram for rehabilitation and repatriation of Bru migrants since 2004-05.

- 2. Ministry of Home Affairs has released approx. ₹ 222 crore to Govt. of Tripura since 1997-98 for maintenance of Brus lodged in various relief camps and ₹ 44 crore to Govt. of Mizoram since 2004-05 for disbursement to Bru migrant families for their rehabilitation in Mizoram.
- 3. As a result of regular follow-up by Ministry of Home Affairs with the State Governments of Mizoram and Tripura, approx. 1210 Reang families (approx. 4000 people) have been repatriated so far which includes repatriation of about 173 families (889 members approx.) during June, 2014.
- 4. The issue of Bru repatriation is being monitored at the highest level in this Ministry and the Government of India is taking all possible steps for their early repatriation to their homes in Mizoram.

Additional forces and helicopters to Odisha to fight naxal menace

3746. SHRI KALPATARU DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Odisha has made a request for providing additional police personnel for anti-naxal operations in the State;